

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)  
"A" BENCH, MUMBAI**

**BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER AND  
SHRI S. RIFAUR RAHMAN, HON'BLE ACCOUNTANT MEMBER**

**ITA NOs. 997 & 990/MUM/2019  
(A.Ys: 2013-14 & 2014-15)**

M/s. AMN Life Science Pvt. Ltd., Company The Capital, Bandra Kurla Complex Bandra (E), Mumbai – 400051  <b>PAN: AAECA4007A</b>	v.	DCIT -15(1)(1) Room No. 470, 4 <sup>th</sup> Floor Aayakar Bhavan, M.K. Road Mumbai - 400020
<b>(Appellant)</b>		<b>(Respondent)</b>

<b>Assessee by</b>	:	<b>Shri Rushabh Mehta</b>
<b>Department by</b>	:	<b>Shri Brajendra Kumar</b>
<b>Date of Hearing</b>	:	<b>16.06.2021</b>
<b>Date of Pronouncement</b>	:	<b>16.06.2021</b>

**ORDER**

**PER BENCH**

**1.** These appeals are filed by the assessee against different orders of the Learned Commissioner of Income Tax (Appeals)-24, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 05.10.2018 for the A.Y. 2013-14 and A.Y. 2014-15.

**2.** At the time of hearing the appeals virtually, Ld. Counsel for the assessee submitted that assessee opted for Vivad Se Vishwas Scheme and filed declaration and undertaking in Form-1 and Form-2 to settle the

litigation. Further it is submitted that accepting the declaration filed by the assessee in both these appeals Form-5 was issued by the revenue for full and final settlement of tax arrears under Vivad Se Vishwas Scheme Act, 2020. In view of the submissions and taking note of the fact that the assessee has received Form-5 from the revenue, these appeals are dismissed as withdrawn.

**3.** In the result, appeals of the assessee are dismissed as withdrawn.

Order pronounced in virtual court on 16.06.2021.

Sd/-  
**(S. RIFAUR RAHMAN)**  
**ACCOUNTANT MEMBER**

Mumbai / Dated 16/06/2021  
Giridhar, Sr.PS

Sd/-  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**

**Copy of the Order forwarded to:**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)  
**ITAT, Mum**